



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

OA. 350/739/2020

Date of order: 21.09.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Mr. Tarun Shridhar, Administrative Member



Smt. Sushmita Majumder,  
Wife of Late Prabirendra Narayan Majumder,  
Aged about 53 years,  
Working for the Post of Store Clerk (now  
Removed from Service) under Deputy  
Director General (P),  
Geological Survey of India,  
4, Chowringhee Lane,  
Kolkata – 700 016,  
Residing at 58, Achut Anant Pai Road,  
“Indrapuri”, Kolkata – 700 056.

..... Applicant.

-Versus-

1. Union of India,  
Service through the Secretary,  
Ministry of Mines,  
Government of India,  
Shastry Bhawan,  
New Delhi -110001.
2. Geological Survey of India,  
Government of India,  
Central Headquarters,  
15A & B, Kyd Street,  
Kolkata – 700 016,  
Through the Director General.
3. The Director General,  
Geological Survey of India,  
Government of India,  
Central Headquarters,  
15A & B, Kyd Street,  
Kolkata – 700 016.

4. The Deputy Director General (P),  
Geological Survey of India,  
Government of India,  
4, Chowringhee Lane,  
Kolkata – 700016.
5. The Administrative Officer,  
Group-II, Section-15B/Cash/Work Study/  
Admn. Vig, GSI, CHQ, Kolkata,  
Geological Survey of India,  
Government of India,  
15A & B, Kyd Street,  
Kolkata – 700 016.
6. Controller of Stores,  
Section 26B, Central Headquarters,  
Geological Survey of India,  
Government of India,  
15A & B, Kyd Street,  
Kolkata – 700 016.



.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed by the applicant seeking the following reliefs:

"8(a) An order commanding the respondents particularly respondent No. 3 to decide the Statutory Appeal dated 25.09.2019 within a reasonable time preferably within 15 (Fifteen) days;

(b) An order directing the Appellate Authority to consider the Appeal under Rule 23 of the CCS (CCA) Rules, 1965 without prejudice the rights and contentions of the applicant to challenge the entire Disciplinary Proceedings if the Statutory Appeal goes against the applicant;

(c) An order directing the respondents to produce/cause production of all relevant records;

(d) To pass such other or further order or orders as to the Hon'ble Tribunal may deem fit and proper;"

2. Heard Id. counsels for both parties.
3. Since the statutory appeal preferred by the applicant on 25.09.2019 to the Respondent No. 3 who is the Appellate Authority for the applicant, is pending disposal, we dispose of the O.A by directing the Appellate Authority to dispose of the pending appeal dated 25.09.2019 in accordance with law within 8 weeks from the date of receipt of a copy of this order, with a reasoned and speaking order.
4. It is made clear that we have not gone into the merits of the case and all the points are kept open for the said authority to consider.
5. No costs.



(Tarun Shridhar)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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